

## THE HIGH COURT OF SIKKIM : GANGTOK

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**S.B.: HON'BLE MR. JUSTICE SATISH K. AGNIHOTRI, CJ.**  
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### **Cont. Cas (C) No. 04 of 2017**

1. Vijay Bhushan,  
S/o late Pitambar Lal,  
R/o 24 Pusa Road, New Delhi-110005,  
Through authorized Attorney,  
Alok Kumar Singhal,  
S/o Shri Gokul Chandra Singhal,  
R/o PP House, Naya Bzar,  
Ward No. 8, 2<sup>nd</sup> floor, Siliguri-734005.
2. Pitambar Infovision, Pvt. Ltd.,  
M/s Computel Systems & Services,  
10 Community Centre,  
Mayapuri Phase I,  
New Delhi 110064

... **Petitioners.**

*versus*

1. State of Sikkim, through Director,  
Directorate of Technical Education,  
Human Resources Development Department,  
Government of Sikkim,  
Tashiling, Gangtok-737103.
2. Director,  
Directorate of School Education,  
Human Resources Development Department,  
Government of Sikkim,  
Tashiling, Gangtok.

... **Contemnors.**

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Appearance:

Ms. Bandana Pradhan and Mr. Saurav Singh, Advocates  
for the Petitioners.

Mr. Karma Thinlay, Sr. Govt. Advocate with Mr. Thinlay  
Dorjee Bhutia, Govt. Advocate, Mr. Santosh Kr. Chettri,  
Ms. Pollin Rai, Asstt. Govt. Advocates and Mr. Bhusan  
Nepal, Legal Retainer (HRDD) for the Contemnors.

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**ORDER (ORAL)**

(05.04.2018)

**Satish K. Agnihotri, CJ**

Mr. M.T. Sherpa, Director of School Education, pursuant to  
the order dated 15.03.2018 is present in the Court. It is stated that  
the payment has been made in terms of order dated 02.09.2016  
rendered by this Court in Arb. P. No. 01 of 2016.

In response, learned counsel appearing for the petitioners  
submits that nothing survives in the Contempt Petition.

The Contempt Petition stands disposed of.

**Chief Justice**  
**05.04.2018**

pm/jk      Approved for Reporting      : Yes/No.  
Internet      : Yes/No.